

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 79/MP/2022

Subject	:	Petition under of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020
Petitioner	:	Masaya Solar Energy Private Limited (MSEPL)
Respondents	:	Solar Energy Corporation of India Ltd. (SECI) and Ors.
Date of Hearing	:	7.2.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Parties Present	:	Ms. Priya Dhankar, Advocate, MSEPL Ms. Suparna Srivastava, Advocate, CTUIL Shri Tushar Mathur, Advocate, CTUIL Shri Sanklap Sharma, Advocate, CTUIL Ms. Tejasvita Dhawan, Advocate, CTUIL Shri Swapnil Verma, CTUIL Ms. Muskaan Agarwal, CTUIL

Record of Proceedings

The learned proxy counsel for the Petitioner sought a short adjournment as the arguing counsel is unwell.

2. The learned counsel for CTUIL submitted that the Commission vide Record of Proceedings (RoP) dated 22.3.2022 granted interim protection in favour of the Petitioner against any coercive action by CTUIL subject to the condition of opening of LC. She submitted that the Petitioner has not paid transmission charges amounting to ₹8.1 crore. She requested to direct the Petitioner to pay the transmission charges or enhance the amount of LC to the tune of ₹8.1 crore.



3. In response, the learned proxy counsel for the Petitioner submitted that she has to take instructions from the client on the issue of enhancing the amount of LC. She further submitted that on the directions of the Commission vide RoP dated 22.3.2022, the Petitioner has opened the LC for ₹2.2 crore, as informed by CTUIL.

4. The Commission directed the Petitioner to enhance the amount of LC equivalent to pending transmission charges before the next date of hearing and also to pay the transmission charges henceforth as and when raised by the CTUIL as per the laid down procedure subject to which, no coercive action shall be taken against the Petitioner till the next date of hearing.

5. The Petition shall be listed for hearing on 21.3.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

